

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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ORDER SHEET

ORDERS OF THE TRIBUNAL

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6.8.2009

OA 324/2009

Mr. Kuldeep Aswal, counsel for applicant.

Heard learned counsel for the applicant. The OA stands disposed of, at admission stage itself, by a separate order.

  
(B.L. KHATRI)  
MEMBER (A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

Jaipur, the 6<sup>th</sup> day of August, 2009

**ORIGINAL APPLICATION No.324/2009**

CORAM :

HON'BLE MR.B.L.KHATRI, ADMINISITRATIVE MEMBER

1. Smt.Champa Devi  
W/o Late Shri Om Kumar Verma,  
R/o House No.1772, Khejron ka Rasta,  
Near Kalwara House,  
Indira Bazar,  
Jaipur.
2. Sanjay Verma  
S/o Late Shri Om Kumar Verma,  
R/o House No.1772, Khejron ka Rasta,  
Near Kalwara House,  
Indira Bazar,  
Jaipur.

... Applicants

(By Advocate : Shri Kuldeep Aswal)

Versus

1. Union of India through  
Deputy Director General,  
Geological Survey of India,  
Western Zone,  
15-16, Jhalana Doongri,  
Jaipur.
2. Geological Survey of India,  
Western Zone, through  
Administrative Officer Grade-II,  
15-16, Jhalana Doongri,  
Jaipur.

... Respondents

(By Advocate : - - -)

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**ORDER (ORAL)**

The applicant has filed this OA against the order dated 31.12.2007 (Ann.A/1), issued by the Administrative Officer Grade-II, stating therein that applicant's case for appointment on compassionate grounds cannot be considered favorably for want of vacancy. (Ann- A/2)

2. I have heard learned counsel for the applicant. In the facts and circumstances of the case, the respondents are directed to consider the case of the applicant for appointment on compassionate grounds in the next CRC as per the guidelines mentioned in OM dated 5.5.2003, para-3 of which reads as under :

"3. The maximum time a person's name can be kept under consideration for offering Compassionate Appointment will be three years, subject to the condition that the prescribed Committee has reviewed and certified the penurious condition of the applicant at the end of the first and the second year. After three years, if Compassionate Appointment is not possible to be offered to the Applicant, his case will be finally closed, and will not be considered again."

3. The case should be considered within the time limit of three years, as stipulated in the aforesaid OM, in accordance with the rules and regulations and the other administrative instructions.

4. With these observations, the OA stands disposed of admission stage itself. No order as to costs.

  
(B.L.KHATRI)  
MEMBER (A)

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